

DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/28(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS S. R. WORTH LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Debasish Chakraborty, Adv.] For the Financial Creditor

Mr. Snehasish Chakraborty, Adv.]

Mr. Saurav Jain, Adv.] For the Corporate Debtor

Mr. Dripto Majumdar, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. We direct the auditor to produce details of indebtedness shown in the balancesheet.
3. Auditor is also directed to disclose the default regarding which bank, as it appears from page 344 of the petition.
4. No further adjournment would be granted.
5. List the matter on **30.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**